

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 819 of 2020

IN THE MATTER OF:

Amit Airy **...Appellant**

Vs

M/s C & S Electric Ltd. & Anr. **....Respondents**

Present:

**For Appellant: Mr. Deokant Tripathi, Advocate and Mr. Amit Airy
in**

**For Respondents: Mr. Rahul Malhotra, Advocate for Respondent No.
1
Ms. Astha Prasad, Advocate
Mr. Ajit Wagh, Advocate for Respondent No. 2-RP**

ORDER
(Through Virtual Mode)

05.01.2021 At request of Appellant side for settling the matter, the Appeal
is adjourned to **21st January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)